

[**Shri Ganpati Ram:** Will the hon. Minister be pleased to state whether the U. P. Government have made any attempt to open any wind mill in that State; if so, how much money will have to be spent on it, and how much has been spent?]

**Shri Nanda:** I shall obtain information if notice is given.

**Dr. M. M. Das:** May I know whether the Government has carried out any investigation to find out the efficacy and capacity of wind mills that already exist in this country?

**Shri Nanda:** I should require notice.

#### CONFERENCE OF CHIEF SECRETARIES

\*749. **Dr. Ram Subhag Singh:** Will the Prime Minister be pleased to state the main provisions of the decisions arrived at in the recently held Conference of the Chief Secretaries of East Bengal and West Bengal and Assam?

The Parliamentary Secretary to the Prime Minister (**Shri Satish Chandra**): The main points on which decisions were reached at the Conference held on the 25th/26th April were:

(1) *Boundary disputes relating to Dinajpur, Jalpaiguri, Khulna, 24 Paramanas and Jessore Districts:*

The Directors of Land Records of West Bengal and East Bengal were asked to hold further discussions with a view to settling these disputes.

(2) *Joint survey and demarcation of Goalpara-Rangpur boundary:*

It was decided that armed forces on both sides should be withdrawn; no new border post should be opened and those opened after 11th August 1951 should be closed; and, pending demarcation of boundary, *status quo* should be maintained.

(3) *Interference by East Bengal Land Customs authorities with consignments in transit across Pakistan to India:*

It was decided to make a further study of the legal position and, pending a final decision, to return the detained consignments to India without penal action.

**Dr. Ram Subhag Singh:** May I know the area of Indian territory as existed in August 1947 which has passed into the control of Pakistan as a result of the recognition of this *status quo*?

**Shri Satish Chandra:** I have answered a few questions on this subject a few days ago. Small territories are involved. Sometimes it is a dispute about two or three acres; sometimes

a whole village or a river island here and there is under dispute. I cannot give the exact acreage or area.

**Dr. Ram Subhag Singh:** May I know whether the police out-posts which were opened after August 1947, which were asked to be withdrawn as a result of this conference have been withdrawn?

**Shri Satish Chandra:** There was a further discussion after this conference on 17th May between the Directors of Land Records about the implementation of the decision that was arrived at, but there was again some difference of opinion. Action has been stayed till the position is clarified.

**Dr. Ram Subhag Singh:** May I know, Sir, whether Government has received any information from the Government of West Bengal or Assam that some Pakistani Police infringed upon the Indian boundaries after this Chief Ministers' conference?

The Prime Minister (**Shri Jawaharlal Nehru**): As this question and the answer indicate, there are certain territories which are undefined and there is a continuous argument going on between the two Governments as to whom those islands of rivers or those relatively minor territories belong to and provincial officers meet, but there can be no final decision till there is a final demarcation of boundary.

**Shri N. C. Chatterjee:** May I know from the hon. Prime Minister the present position about the introduction of passport system between East and West Bengal?

**Shri Jawaharlal Nehru:** Talks about these are still going on at Karachi. No final decision has been arrived at in all matters, but in some matters connected with that subject, agreements have been arrived at subject to a final overall agreement. One or two matters still remain.

**Shri Barman:** What is the total length of the boundary between East Bengal and India and how much of it has been already demarcated finally?

**Shri Jawaharlal Nehru:** The answer was given some time ago, Sir.

**Shri Satish Chandra:** I think the total length is about 800 miles, subject to correction.

#### MALAYAN NATIONAL SERVICE REGULATIONS

\*750. **Shri P. T. Chacko:** Will the Prime Minister be pleased to state:

(a) whether Indians in Malaya will be adversely affected by the proposed National Service regulations; and

(b) if so, the extent to which these regulations will adversely affect them?

**The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra):** (a) and (b). The Governments of Malaya and Singapore have introduced in the respective legislative bodies, two similar National Service Bills, which empower these Governments to call up, in an emergency, all male persons between the ages of 18 and 55 for national service. Indians are liable, equally with other residents, for such service.

**Shri P. T. Chacko:** May I know, Sir, whether it is a fact that those who register under these regulations will not be allowed to leave Malaya?

**Shri Satish Chandra:** Yes, Sir. There is a provision like that, but people can leave with permission.

**Shri P. T. Chacko:** May I know whether everyone in Malaya, even nationals of India and China, are also affected by these regulations?

**Shri Satish Chandra:** Yes, Sir. They are affected in the sense that as residents of Malaya, Indians and others are equally liable to this. I have said that in answer to this question.

**The Prime Minister (Shri Jawaharlal Nehru):** This question of nationality is rather confused in areas like Malaya, i.e., we are going through a period when the average Indian has to choose whether he is going to continue to be an Indian national or become a Malayan national. For the moment he is an Indian national and has privileges in Malaya, citizenship privileges like voting etc., but I have no doubt that in the near future he will have to make a choice.

**Shri P. T. Chacko:** According to press reports, about 700,000 Indians are adversely affected by these regulations. I wish to know whether it is true.

**Shri Satish Chandra:** Sir, according to our latest information, there is no feeling of panic among the Indian population in Malaya. They are completely prepared to identify themselves with other Malayan citizens.

**Shri B. S. Murthy:** May I know, Sir, whether such restrictions are being imposed upon non-Asiatic residents of Malaya?

**Shri Jawaharlal Nehru:** Only those persons who are Malayan citizens or claim to be Malayan citizens are affected. Presumably most of them are Asian.

**Shri Nambiar:** May I know, Sir, whether the cases of Indians who are being hanged are being considered or any protection is being given to them by the Government of India in view of the several reports of hangings coming from Malaya?

**Mr. Speaker:** I do not think that arises.

#### COMPULSORY SAVINGS SCHEME

**\*751. Shri P. T. Chacko:** Will the Minister of Labour be pleased to state whether Government have introduced any scheme for compulsory saving by employees in private industrial and commercial concerns?

**The Minister of Labour (Shri V. V. Giri):** The Coal Mines Provident Fund Scheme was brought into force with effect from the 12th May 1947 in the coal mines in West Bengal and Bihar and from the 10th October 1948 in the coal mines in Madhya Pradesh and Orissa. It was extended to the coal mines in Assam and Talcher with effect from the 1st January 1950 and to those in Rewa and Korea from the 1st April 1950. The scheme provides for a compulsory contributory provident fund, the employee contributing at certain prescribed rates which are roughly 6½ per cent. of basic wages and the employer contributing an equal amount. Parliament has recently enacted the Employees' Provident Funds Act of 1952, to provide for the institution of provident funds in factories and other establishments. A Scheme called the Employees' Provident Funds Scheme has been circulated for comments and it is expected that it will be finalised soon, and brought into force by the 1st August 1952.

**Shri P. T. Chacko:** May I know whether several factories have applied for exemption and if so, the approximate number of the factories which have applied for exemption from the operation of this Act?

**Shri V. V. Giri:** I would like to have notice, and I shall furnish the information.

**Shri Venkataraman:** Is it a fact, Sir, that large representations are being made against the scheme under the Employees Provident Fund Act, and is it proposed to consult organised labour opinion before finalising the schemes?

**Shri V. V. Giri:** Some representations have been made. They are not large. If we have to discuss with the employers, we shall certainly discuss with the employees also.